

Shri P. B. Chakraverti (Dhanbad): May I know how far these violations are the outcome of the fulminations of Mr. Habibullah, the Home Minister of Pakistan, threatening to take Berubari despite the stay order of the Supreme Court, on the plea that Pakistan is not bound by the Supreme Court judgment?

Shri Y. B. Chavan: The present situation arose because of certain undemarcated area there and discussions between the two survey groups were arranged last year. But these discussions have proved so far infructuous. At the present moment, whenever firing starts, the commanders of both sides try to meet and talk it over. In the present instance, this year it started again in February. If they try to start firing again, possibly we have to reply to them in the same way.

12.07½ hrs.

PAPERS LAID ON THE TABLE

GOVERNMENT RESOLUTION ON RECOMMENDATIONS OF WAGE BOARD FOR PORT AND DOCK WORKERS

The Minister of Labour and Employment (Shri D. Sanjivayya): I beg to lay on the Table a copy of Government Resolution No. WB-21(16)/64 dated the 22nd February, 1965, on the recommendations of the Wage Board for Port and Dock workers at major ports regarding grant of dearness allowance at enhanced rates. [Placed in Library, see No. LT-3844/65].

BUDGET ESTIMATES OF DVC

The Minister of Irrigation and Power (Dr. K. L. Rao): I beg to lay on the Table a copy of the Budget Estimates of the Damodar Valley Corporation for the year 1965-66, under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948. [Placed in Library, see No. LT-3545/65].

NOTIFICATIONS UNDER CUSTOMS ACT, CENTRAL EXCISES AND SALT ACT, INCOME-TAX ACT AND FINANCE ACT, 1964

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu): I beg to lay on the Table:—

- (1) a copy each of the following Notifications under section 159 of the Customs Act, 1962:—
 - (i) The Customs Valuation (Amendment) Rules, 1964, published in Notification No. G.S.R. 27 dated the 2nd January, 1965.
 - (ii) G.S.R. 28 dated the 2nd January, 1965.
 - (iii) G.S.R. 29 dated the 2nd January, 1965.
 - (iv) G.S.R. 57 dated the 9th January, 1965.
 - (v) G.S.R. 60 dated the 9th January, 1965.
 - (vi) G.S.R. 102 dated the 16th January, 1965.
 - (vii) G.S.R. 103 dated the 16th January, 1965.
 - (viii) G.S.R. 126 dated the 23rd January, 1965.
 - (ix) G.S.R. 186 dated the 6th February, 1965.
 - (x) G.S.R. 273 dated the 17th February, 1965.
 - (xi) G.S.R. 274 dated the 17th February, 1965.
 - (xii) G.S.R. 275 dated the 17th February, 1965.
- [Placed in Library, see No. LT-3846/65].
- (2) a copy of Notification No. G.S.R. 59 dated the 9th January, 1965, making certain further amendment to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960, under section 159 of the Customs Act, 1962 and section 38 of the